

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7548/2026

[Arising out of impugned final judgment and order dated 20-03-2026 in A482 No. 734/2026 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

MOHD FAIZAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

IA No. 126868/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 126867/2026 - EXEMPTION FROM FILING O.T.

Date : 30-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Talha Abdul Rahman, AOR
Mr. Sheeran Mohiuddin Alavi, Adv.
Mr. Harsh Vardhan Kediya, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Faizan Ahmed, Adv.
Mr. Shuktiz Sinha, Adv.

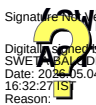
For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and for exemption from filing official translation are allowed.

Issue notice.

Tag with SLP(Crl.) No.2753/2026.

 POOJITA BALODI)
ASST. REGISTRAR-cum-PS
Date: 2026.05.04
16:32:27 [S]
Reason: [S]

(POONAM VAID)
ASSISTANT REGISTRAR